

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 313 of 2013 &**  
**I.A. No. 436 of 2013**

**Dated : 13<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharana Pratap Bagh Resident's  
Welfare Association**

**... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant (s) :

Mr. Abhishek Kumar  
Mr. Vijay Singh

Counsel for the Respondent(s):

Mr. Raj Kumar Mehta  
Mr. Antaryami Upadhyay  
Ms. Ishita C. Dasgupta with  
Mr. K.M. Verma (Rep.) for R-1  
Mr. Alok Shankar for TPDDL

**ORDER**

With regard to the amendment application, the learned counsel for the Respondent seeks some time to file reply. Accordingly, he is directed to file the same on or before 08.01.2014 after serving copy on the other side.

Post the matter for Admission on **10.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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